

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL  
REGIONAL BENCH AT HYDERABAD**

DIVISION BENCH - COURT NO. 1

**SERVICE TAX APPEAL NO. 30036 OF 2017**

(Arising out of **Order-in-Original** No. HYD-SVTAX-000-71-73-16-17, dated 29.08.2016 passed by Commissioner of Service Tax), Hyderabad)

**T. Narendra Choudary**

Chairman, M/s Rachana Televisions Ltd.,  
546-A-19/III, Road No. 92,  
Jubilee Hills, Hyderabad,  
Telangana – 500 096.

**..... Appellant**

*VERSUS*

**Commissioner of Central Tax  
Hyderabad – GST**

Hyderabad Commissionerate,  
GST Bhavan, L.B. Stadium Road,  
Basheerbagh, Hyderabad,  
Telangana – 500 004.

**.....Respondent**

**APPEARANCE:**

None for the Appellant

Shri V R Pavan Kumar, Authorised Representative for the Respondent

**CORUM: HON'BLE MR. JUSTICE DILIP GUPTA, PRESIDENT  
HON'BLE MR. P.V. SUBBA RAO, MEMBER (TECHNICAL)**

**DATE OF HEARING: January 03, 2022**

**FINAL ORDER NO. A/30004/2022**

**JUSTICE DILIP GUPTA**

A certificate in form-IV has been issued to the appellant regarding full and final settlement of the tax dues to the appellant. The appeal is, therefore, dismissed as withdrawn.

**(JUSTICE DILIP GUPTA)  
PRESIDENT**

**(P.V. SUBBA RAO)  
MEMBER (TECHNICAL)**